

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 43

**IA No. 151/21, IA No. 639/21
IA No. 648/21, IA No. 434/22
IA No. 754/22, IA No. 1228/22
1229/22, 1230/20**

In

**CP (IB) No. 211/Chd/Hry/2019
(Admitted)**

**Under Section 9, 12,(3), 19(2) & 60(5) &
43, 45 & 66 IBC 2016**

In the matter of:-

Signify Innovations India Ltd

....Petitioner

VS.

Eon Electric Ltd.

...Respondent

Present through Video Conferencing:

Mr. Shikhar Sarin, Proxy Counsel for the Applicant

Mr. Yashpal Gupta, Proxy Counsel for the Petitioner

In view of call given by Punjab & Haryana High Court Bar Association and in view of letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the parties. Let the compliance of the last order be made atleast one week before the next date of hearing. Last opportunity is granted. List on 25.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 26, 2022
PB